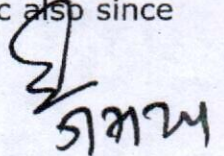


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs):
TIS HAZARI COURTS, DELHI

CIRCULAR

In view of the recommendations made by the Administrative And Legal Affairs Advisory Committee in its meeting held on 19.11.2022, all the Judicial Officers of all the Districts of Delhi District Courts as well as all the Officer Incharges of Facilitation Centres in all the court complexes of Delhi District Courts are hereby advised to instruct Readers/PA/Sr.PA/Ahlmad/Asstt. Ahlmad/Dealing Assistant(s) to accept the Affidavits filed in their respective Courts duly attested by the Notary Public also since the law permits attestation of Affidavits by Notary Public.



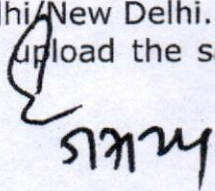
(Sanjay Garg-I)
Principal District & Sessions Judge (HQs.)
Delhi.

No. 39372 - 39522 Admn.I/OC-NP/2024

Dated 05 JUL 2024

Copy forwarded for information and necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. All the Principal District & Sessions Judges, Delhi/New Delhi, with the request to bring this circular to the knowledge of all the judicial officers posted under their kind control.
3. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi, with the request to bring this circular to the knowledge of all the judicial officers posted under her kind control.
4. The Principal Judge, Family Courts, Headquarters, Dwarka, New Delhi.
5. All the Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
6. The Officer In-Charges of Facilitation Centre at all the Court Complexes of Delhi District Courts.
7. The Hony. Secretary(s) of all the Bar Association of Delhi/New Delhi.
8. The Website Committee, THC, Delhi with direction to upload the same on the website of Delhi District Court.
9. PS to undersigned.



Principal District & Sessions Judge (HQs.)
Delhi.